

**NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 09-07-2024 AT
02.30 P.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. SANJIV JAIN, HON'BLE MEMBER (JUDICIAL)
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : M/s Surana Corporation Ltd

PETITION NUMBER : CP(IB)/550/CHE/2018

APPLICATION NUMBER : a) IA(IBC)/1494(CHE)2024
b) IA(IBC)/2097(CHE)2023

ORDER

a. IA(IBC)/1494(CHE)2024 IN CP(IB)/550/CHE/2018

Sri Bathrinarayanan, Ld. Counsel for the Applicant/Liquidator.

Heard.

This application has been filed seeking extension of liquidation timeline till 02.07.2025. It is stated that there are about 8 applications pending for disposal.

Some amount from the Income Tax Department is to be recovered. Movable assets are yet to be sold.

Considering the reasons, the liquidation timeline is extended till 31.12.2024 with directions to the Liquidator to expedite the liquidation process and complete the same within the extended timeline without seeking further extensions.

Accordingly, the application is **disposed of**.

b. IA(IBC)/2097(CHE)2023 IN CP(IB)/550/CHE/2018

None for the Applicant/Commercial Tax Dept. Sri Badrinarayanan, Ld. Counsel for the Liquidator.

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Ld. Counsel seeks and is granted a **week's** time to file hard copy of the reply stating that reply has been e-filed.

Rejoinder, if any, be filed within **two weeks** thereafter.

List the application on **29.08.2024**.

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**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

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**SANJIV JAIN
MEMBER (JUDICIAL)**